NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/95/2016

NAME OF THE PETITIONER(S)

: Manoj Thomas & 2 others

NAME OF THE RESPONDENT(S)

: Wimrock Granites Private Limited & 5 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

SIGNATURE

REPRESENTATION BY WHOM

ORDER

Counsel for Petitioner present. Counsel for Respondent also present. The communication has been placed on record by the Counsel for the Petitioner which provides that there are still chances of settlement but time is required for the same. Counsel for Petitioner submitted that a longer time is required for finalizing the terms of the settlement as some money has to be paid from the side of the Respondent to the Petitioner. At request, matter is adjourned sine die. However, parties are at liberty to mention the matter when the settlement is finalized.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)